GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

STARRED QUESTION NO:49 ANSWERED ON:26.11.2014 NORMS FOR POLLUTION CONTROL Chaudhary Shri C.R.;Mahato Shri Bidyut Baran

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether the Government has notified any norms or issued any guidelines to be followed by various industries in the country to control pollution;

(b) if so, the details thereof along with the norms notified for regulating the outflow of treated effluents and emissions;

(c) the number of industries found violating these norms/guidelines especially steel and iron units in various States including Jharkhand during the last three years, State-wise; and

(d) the penal action taken by the Government against the erring industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 49 due for reply on 26.11.2014 regarding 'Norms for Pollution Control' by SHRI BIDYUT BARAN MAHATO AND SHRI C.R. CHAUDHARY, Hon'ble Members of Parliament.

(a) &(b) Yes, Madam. The Government has notified environmental norms with respect to sixty one (61) category of polluting industries to control pollution at source in the country (Annexure-I). These norms are to be complied with by the industries before disposal of treated effluent and emissions.

(c) & (d) There are a total of 3206 industries falling under 17 categories of highly polluting industries identified by the Central Pollution Control Board (CPCB). During last three years, a total of 48 industries including seventeen Iron& Steel Plants have been found violating the prescribed norms by the CPCB. Directions have been issued in respect of twenty two (22) units under sub-section 18(1) (b) of the Air (Prevention and Control of pollution) Act, 1981 to respective State Pollution Control Boards apart from Directions under Section 5 of the Environment (Protection) Act, 1986 to remaining 26 units.

In the state of Jharkhand directions under section 5 of the Environment (Protection) Act, 1986 have been issued to three (3) Iron & Steel Plants of Jharkhand apart from direction under section 18(1)(b) of the Air(Prevention and Control of pollution) Act 1981 to Jharkhand Pollution Control Board in respect of other two(2) Iron & Steel Plants for ensuring compliance.